

**Central Administrative Tribunal
Madras Bench**

OA 310/00004/2017

Dated Tuesday the 19th day of November Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P. Madhavan, Member (J)
&
Hon'ble Mr. T. Jacob, Member (A)**

S. Balasubramani
Multitasking Staff
Pasteur Institute of India
Coonoor – 643 103, The Nilgiris. ... Applicant

By Advocate M/s. Tamizh Law Firm

Vs.

1. Union of India
Rep. by its Secretary (Health) and
Chairman of Governing Body of
the Pasteur Institute of India, Coonoor
Ministry of Health and Family Welfare
Nirman Bhawan, New Delhi – 110 011.

2. The Director
Pasteur Institute of India
Coonoor – 643 103, The Nilgiris District.

3. Dr. B. Sekar
Director on Deputation
Pasteur Institute of India
Coonoor – 643 103, The Nilgiris District.

4. Shri. N. K. Subash
Inquiry Officer
Retd. Sr. Supdt. Of Post Offices
1st Floor, Soundarya, 8th Main Street
Kasturbai Nagar, Adyar, Chennai – 600 020. ... Respondents

By Advocate Mr. M. Kishore Kumar (R1,2 & R4)

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

No representation for the applicant. It is seen that the applicant was not present even on previous occasion i.e. on 08.11.2019. Accordingly the matter was posted under the caption 'For Dismissal' to this day. Even today neither the applicant nor the counsel for the applicant is present. It seems that the applicant is not interested in prosecuting the case. Learned counsel for the respondents also submits that the matter has become infructuous and it is because of that the counsel is not interested in prosecuting the case. Accordingly the OA is dismissed for default.

(T. Jacob)
Member (A)

19.11.2019

(P. Madhavan)
Member(J)

AS